

7

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**C.P. (I.B) No. 56/7/NCLT/AHM/2017
Gujarat High Court**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Religafre Finvest Pvt. Ltd.
V/s.
Balaji Infrabuild Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MANDEEP SINGH SALUJA FOR DHRUVR PATEL FOR KALPESH R. PATEL	Advocate	Applicant	Mandeep Singh

2.

ORDER

Learned Advocate Mr. Mandeep Singh Saluja i/b Learned Advocate Mr. Kalpesh patel present for Financial Creditor/ Applicant. None present for Respondent.

Advocate for Applicant filed memo to withdraw the CP(IB) 56/2017.

Permission granted.

Application is disposed of as withdraw with liberty to file fresh application provided if it is accordingly to law.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 2nd day of August, 2017.